

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.17  
C.P. No.98/BB/2023**

**IN THE MATTER OF:**

M/s. Zeesha Ali Khan & Another ... Petitioners  
Vs.  
M/s. Sha ' S Aivborne Travels Pvt. Ltd. ... Respondent

**Order under Section 59 of Companies Act, 2013**

**Order delivered on 08.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : Shri Amod  
For R-1 : None  
For R-2 : None  
For R-3 : Shri Mohammed Taher Shaik

**ORDER**

1. Heard the Ld. Counsels for the Petitioners and Respondent No.3. None appeared for the Respondent Nos.1 & 2.
2. Ld. Counsel for the Respondent No.3 seeks time to file Vakalath and objections. Therefore, he is permitted to file the same within 4 days. One week from today is granted for filing the objections by serving the copy on the other side and one week thereafter for filing rejoinder, if any, thereto from the date of receipt of a copy of objections is granted.
3. Further, final one week time is granted to the Respondents Nos. 1 & 2 to file their objections, failing which, their right to file the same shall stand forfeited.
4. List the case on **14.03.2024**.

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

Anishma

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**